1	2	3	4
11.	Jammu and Kashmir	80055	Nil
12.	Andaman and Nicobar Islands	9161	Nil
13.	Poducherry	12399	Nil
14.	Daman and Diu	Not Reported	Nil
15.	Chandigarh	14734	Nil
16.	Himachal Pradesh	Not Reported	1
17.	M.P.	Not Reported	Nil
18.	Meghalaya	3846	Nil
19.	Nagaland	4080	Nil
20.	Lakshadweep	Not Reported	Nil
21.	Sikkim	Not Reported	Nil
22.	Tripura	Not Reported	Nil
23.	Chhattisgarh	Not Reported	Nil
24.	Odisha	247774	Not Reported
25.	Mizoram	Not Reported	Nil

Placing Chhattisgarh under category 'A' under MPF Scheme

†2967. DR. BHUSHAN LAL JANGDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Chhattisgarh, which is a naxal affected State, has been placed in category 'B' under the Modernisation of Police Forces (MPF) Scheme;

(b) whether Chhattisgarh can also be placed in 'A' category, on the lines of the categorisation of Jammu and Kashmir, North Eastern States under 'A' category for Modernisation of Police Forces Scheme, to annihilate naxalism; and

(c) whether the Central Government agrees to the fact that annihilation of naxalism from Chhattisgarh is justifiable since the naxalism has almost locked the development of the State?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, Sir.

(b) The States have been categorised into category 'A' and category 'B' on the basis of their assessed needs of modernisation, resource availability with the State and availability of funds for the MPF scheme. While the States in the category 'A' are provided with 90% of the assistance for approved Modernisation Plan, the States in category 'B' are provided with 60% of the assistance. Presently there is no plan to place Chhattisgarh in category 'A' under MPF Scheme.

(c) The Central Government has been actively supporting the efforts of all the State Governments in eliminating Left Wing extremism from their territories with a view to achieve peace and development at a faster pace.

Infiltration of Bangladeshis in India

2968. SHRI KALPATARU DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of infiltration of Bangladeshis in India *i.e.* whether it has increased manifold;

(b) whether any court of law has expressed concern on increased number of illegal Bangladeshis in India, citing a law and order problem in the Eastern Region of the country;

(c) whether any court of law has asked the Central authorities to address this issue fast to control any kind of untoward incidents in the country; and

(d) if so, the details thereof along with status thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) There are reports of Bangladeshi nationals having entered the country without valid travel documents. Since entry of such Bangladeshi nationals into the country is clandestine and surrepititious, it is not possible to have accurate data of such Bangladeshi Nationals living in various parts of the country. A number of Bangladeshi nationals who have entered into India on valid travel documents have been found to be overstaying. As per information available, as on 31.12.2012, 16530 Bangladeshi Nationals who came to India with valid travel documents were found to be overstaying.

(b) to (d) As per the direction of the Delhi High Court and the Apex Court, Government had prepared and finalized an action plan for detection and deportation of illegal Bangladeshi immigrants in 2005. The action plan includes setting up of Task